

ITEM NO.17

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).148/2022

SURJIT SINGH YADAV

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 03-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Barun Kumar Sinha, Adv.  
Mrs. Pratibha Sinha, Adv.  
Mr. Abhishek, AOR  
Mr. Mudit Kaul, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

After arguing the case for some time, learned counsel for the petitioner seeks permission to withdraw the petition.

Permission sought for is granted.

The writ petition is, accordingly, dismissed as withdrawn.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)